

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR  
(Office of the Registrar General)

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**ORDER**


**No. 334**

**Dated 20-09-2020**

With a view to prevent the spread of COVID-19 infection cases in Red Zone areas declared by the Governments of Union Territories of Jammu & Kashmir and Ladakh, Hon'ble the Chief Justice has been pleased to direct that the Circular No. 6/RG dated 11-07-2020, read with order No. 183 dated 16-08-2020, shall remain in force till 30<sup>th</sup> of September.

In view of the spike in COVID-19 infection cases in Jammu District it is further directed that the aforesaid Circular and Order are extended to the Courts located in the areas of Jammu District upto 30<sup>th</sup> September, 2020.

**By Order**

  
**(Jawad Ahmed)**  
**Registrar General**

No:7155-66/GS

Dated: 20-09-2020

**Copy to the:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of Hon'ble the Chief Justice.
2. Secretary to Hon'ble Mr/ Mrs. Justice \_\_\_\_\_  
..... for information of his/her Lordship.
3. Secretary to Government, Department of LJ&PA, Civil Secretariat, Srinagar
4. Registrar Vigilance, High Court of J&K Jammu.
5. Registrar Computers, High Court of J&K.
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
7. Registrar Rules, High Court of J&K, Jammu.
8. All Principal District Judges of the UTs of Jammu & Kashmir and Ladakh, with the request to circulate the same among the Judicial Officers within their jurisdiction.
9. Administrative Officer, Office of the Advocate General, J&K, Srinagar
10. President, all Bar Associations in UTs of J&K and Ladakh.  
..... for information and compliance.
11. Incharge NIC for uploading the same on official website of the High Court of J&K.
12. Office file.

  
**Registrar General**